

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2551
ANSWERED ON:08.08.2000
POWERS OF CHANCELLORS OF UNIVERSITIES
VILAS BABURAO MUTTEMWAR

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government have set up a Committee to deal with the administrative and financial powers of State Governors functioning as Chancellors of Universities;
- (b) if so, the main recommendations made by the Committee;
- (c) the number of recommendations accepted so far; and
- (d) the time by which all recommendations are likely to be accepted and implemented?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI)

(a)&(b): The Hon'ble President of India had constituted a Committee in December, 1996 under the chairmanship of Dr. P.C. Alexander, Governor of Maharashtra to examine the role of Governors as Chancellors of the State Universities and to prepare a report thereon. The main recommendations made by the Committee in this regard are as follows:-

- VC should be appointed by the Chancellor from a panel of persons submitted to him by a Search Committee constituted for the purpose.
- It would not be desirable to have a nominee of the State Government in the Search Committee or to have any Government functionary as its ex-officio members as it would not be in keeping with the principle of autonomy of the University.
- While the Chancellor may consult the State Government informally with regard to the appointment of a VC, after he has made the selection, there should be no statutory requirement for formal consultations with the State Government or advice from the State Government in the matter.
- There should be a clear provision in the University Acts enabling the Chancellor to order that a VC shall refrain from performing the functions of the office of the VC during the pendency of any inquiry against him.
- The administrative control over the VC in respect of matters such as grant of leave, permission for travel etc. should be with the Chancellor and not the State Government.
- The Chancellor should have the powers to call for such information and records relating to the affairs of the University and issue such directions as he may deem appropriate and necessary in the interest of the University.
- The Chancellor should have the powers of review; to cause an inspection or enquiry and issue directions to the University; suspend/disqualify members of the authorities' bodies etc. of the University; nomination on the authorities, bodies, committees of the University etc.

(c)&(d): The report of the above Committee has been referred to the State Governments for comments. An appropriate view in this regard could be taken only after the comments of the State Govts on the matter are received. No time frame can be specified for the purpose.